

Houses for Industrial Workers

675. Shri Daji: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether any survey on housing for industrial workers has been conducted recently, region-wise, Centre-wise or industry-wise to assess the prevailing conditions in this respect; and

(b) if so, the details thereof?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Family Living Surveys in respect of 50 important Factory, Mining and Plantation Centres in various States were conducted by the Labour Bureau, Simla in 1958-59. These surveys also included survey of the housing conditions of the workers concerned. In addition there was also industry-wise survey, as a part of the 'Survey of Labour Conditions' carried out by the Labour Bureau during 1959-65. The survey covered forty-six industries. *

(b) A statement is laid on the Table of the House. [*Placed in Library. See No. LT-5546/86.*]

Workers in Building Construction Industry

676. Shri Daji:
Shri A. K. Gopalan:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether there was any tripartite recommendation on the need for all-India legislation to regulate working conditions in the building construction industry; and

(b) if so, whether any legislation is contemplated?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) Yes. The Industrial Committee on Building and Construction Industry in its 1st Session held

on 13th July, 1965 agreed that there should be a comprehensive legislation covering safety, welfare and other aspects of employment in the building and construction industry.

(b) Yes.

Wage Board for Engineering Industry

677. Shri Warior:
Shri Vasudevan Nair:
Shri Indrajit Gupta:
Shri Prabhat Kar:
Shrimati Vimla Devi:
Dr. Ranen Sen:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether the demand for interim relief to engineering workers has been considered by the Wage Board for engineering industry; and

(b) if so, what decision has been taken by the Board on the matter?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) and (b). It is understood that the matter is still under the consideration of the Wage Board.

Release of Detenus held under D.I.R.

678. Shri Warior:
Shri Indrajit Gupta:
Shri Vasudevan Nair:
Shri Prabhat Kar:

Will the Minister of Home Affairs be pleased to state:

(a) the number of detenus under the Defence of India Rules ordered to be released by the various High Courts and the Supreme Court in 1965;

(b) the different grounds on which they were ordered to be released;

(c) whether some of them were re-arrested after the release; and

(d) if so, their number?

The Minister of State in the Ministry of Home Affairs and Minister of